

**Central Administrative Tribunal
Madras Bench**

OA 310/01502/2019

Dated Friday the 15th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

V. Othuvan,
S/o. Villan,
No.14, First Street,
Kalikundram, Tharamani Post,
Chennai – 600 113.

...Applicant

By Advocate M/s N.Naganathan

Vs

1. The Chief General Manager
Bharat Sanchar Nigam Limited,
Tamil Nadu Circle,
No.16, Greams Road, Chennai – 600 006.

2. The Assistant General Manager (Staff-II),
Bharat Sanchar Nigam Limited,
O/o Chief Manager, Tamil Nadu Circle,
Chennai – 600 006. ...Respondents

By Advocate Mr. M. Kishore Kumar, Senior Special Counsel

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“to direct the respondents to disburse all the terminal benefits including Gratuity, Commutation of Pension and Leave Encashment on attaining the age of superannuation on 30.04.2019 within a stipulated time and pass such further or other orders”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant will be satisfied if competent authority is directed to consider Annexure A13 order passed by the Ministry of Communications dated 26.07.2019 and passes an order regarding his retirement benefits within a stipulated time.
3. Mr. M. Kishore Kumar, Senior Special Counsel takes notice for the respondents and objects to the forwarding of representation as the OA itself is not maintainable as the District Collector has not taken any decision.
4. **In view of the limited submission made and without going into the substantive merits of the case, the applicant is directed to file a fresh representation on the basis of the Annexure A13 order within a period of two weeks from the date of receipt of copy of the order and the competent authority is directed to consider the representation submitted by the applicant**

in the light of the relevant rules and regulations laid down by Hon'ble Supreme Court in similar case and pass a speaking order within a period of six months thereafter.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

15.11.2019

(P. Madhavan)
Member (J)